

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:182
ANSWERED ON:27.03.2012
REGULARISATION OF UNAUTHORISED COLONIES
Singh Shri Radha Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the salient features of the Master Plan for Delhi (MPD)-2021 with special reference to regularisation of unauthorized colonies;
- (b) the number of unauthorised colonies in Delhi at present and the details of such colonies proposed to be regularised;
- (c) whether instances of irregularities in regularisation have come to the notice of the Union Government; and
- (d) if so, the details of such cases and the present status thereof?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH)

(a)to(d): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 182 FOR 27.03.2012 REGARDING "REGULARISATION OF UNAUTHORISED COLONIES".

(a): The salient features of MPD-2021 with respect to unauthorised colonies in Delhi are as follows:

- i. Clause 3.3.1.3. para(A) proposes the improvement of unauthorised colonies through redevelopment by ensuring participation of the inhabitants.
- ii. Clause 4.2.2.2. para(B) of MPD-2021 provides for method of regularisation of unauthorised colonies:

With a focus on improvement of physical and social infrastructure, provision of minimum necessary / feasible level of services and community facilities.

It also provides for reduced space standards to be adopted for the provision of social facilities depending on the availability of land.

(b): Govt. of NCT of Delhi (GNCTD) has informed that 1639 unauthorised colonies have been registered with GNCTD and those colonies that fulfill the conditions as per the relevant Regulations would be eligible for regularization.

(c)&(d): The work related to regularization of unauthorised colonies, involving agencies concerned is being undertaken, coordinated, monitored and supervised by GNCTD. GNCTD has informed that an enquiry was conducted based on the news item published on 11.11.2011 in Daily newspapers regarding issue of Provisional Regularization Certificates (PRCs) to non-existent colonies. The enquiry was conducted by Divisional Commissioner, GNCTD. The enquiry report held that 3 non-eligible societies were issued PRCs. However, issuance of PRC does not automatically entitled colonies for regularization. The three ineligible PRCs have been cancelled by the GNCTD. These pertain to, (1) Kotla Mahiram Extn. Jasola (Regn. No. LOP-26), (2) Abul Fazal Enclave Part-II, Jasola Village (Regn. No. 1182), (3) Radha Krishan Vihar (Regn. No. 1600).